

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1415
TO BE ANSWERED ON 14th MARCH, 2017**

CATEGORIZATION OF VITAMIN SUPPLEMENTS AS DRUGS

1415. SHRI PALVAI GOVARDHAN REDDY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that Drug Controller General of India (DCGI) has proposed to bring some of the popular vitamin supplement brands under the category of drugs, if so, the details thereof; and
- (b) the reasons why DCGI wanted to bring them under regulation instead of putting restrictions on pricing and marketing?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

- (a) & (b): The vitamins and supplements intended to be used in the treatment, mitigation on prevention of any disease or disorder in human beings or animals are already classified as 'drugs' under the Drugs & Cosmetics Act, 1940.